GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1383 TO BE ANSWERED ON THE 29TH JULY, 2025

RELIEF MEASURES TO SUPPORT MANGO FARMERS

1383. DR. C N MANJUNATH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether there is any proposal by the Government to set up fruit processing units in the State of Karnataka, especially to support mango growers, who are suffering year after year due to a sudden and sharp fall in mango prices, if so, the details theroef;
- (b) whether the Government is aware that mango farmers are unable to recover even the basic cultivation and transportation costs, leading to severe financial distress;
- (c) whether any special relief measures or compensation have been proposed for mango crop losses, particularly in Ramanagara district, where crop loss has reportedly touched 70 % to 80 % and no compensation has been disbursed so far; and
- (d) if so, the details thereof, and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

- (a): Government does not setup fruit processing units of its own. However, Government is implementing various schemes under which financial assistance is provided for setting up of Food Processing units in the country including in the State of Karnataka. Further, as per the information received from State government, multi horticulture produce handling, storage, processing and preservation units under Public Private Partnership (PPP) projects have been taken up in Channapatna taluk of Bangalore south district and Hanagal taluk of Haveri district.
- (b) to (d): To provide remunerative price to the farmers, Governments implements Market Intervention Scheme (MIS), a component under PM-AASHA, for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Price Support Scheme (PSS). The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and the cost of production. The condition is that there should be at least a 10 percent decrease in the ruling market prices over the previous normal year. The scheme is implemented at the request of a State/UT government, which is ready to bear 50 percent of the loss (25 percent in case of North-Eastern States), if any, incurred on its implementation.

Government has introduced a new component of Price Differential Payment (PDP) under Market intervention scheme (MIS) from 2024-25 season for direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers of perishable crops. States/UTs have an option to choose either to do physical procurement of the crop or to make the differential payment between the MIP & Sale Price to the farmers.

Further, from 2024-25 season, Government added another component under Market intervention scheme for reimbursing the Storage and Transportation cost of TOP crops (Tomato, Onion and Potato) to central nodal agencies & state designated agencies for transporting them from the producing state to consuming states in the interest of the farmers.
